GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:867 ANSWERED ON:25.02.2011 COMMON MEDICAL ENTRANCE AND EXIT TEST Gandhi Shri Feroze Varun;Singh Shri Dhananjay ;Singh Shri Rakesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has declared the notifications of Medical Council of India (MCI) for holding common entrance tests for graduate and post graduate medical courses invalid and has directed to withdraw them;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Government proposes to conduct a combined entrance test for both medical and engineering courses and also an exit examination for MBBS passouts in the country;

(d) if so, whether there has been opposition from various quarters against the said move;

(e) if so, the details thereof along with the reasons therefor;

(f) whether the Supreme Court has also made an observation in the matter; and

(g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) Yes.

(b) Medical Council of India (MCI) has notified regulations for holding Common Entrance Test for graduate and post graduate medical courses without seeking prior sanction of the Central Government, as per Section 33 of Indian Medical Council Act, 1956.

(c) to (e) Ministry of Human Resource Development and Central Board of Secondary Education have proposed to conduct a combined entrance test for both medical and engineering courses. Ministry of Health & Family Welfare has not agreed to this proposal.

(f) & (g) The Hon'ble Supreme Court in their order of 18th February 2011 held that officials of the Ministry of Health & Family Welfare and Medical Council of India should discuss and sort out the issue of common entrance tests for admission to medical courses in the country.